

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.1834
TO BE ANSWERED ON 4TH AUGUST, 2023

DISTRIBUTION OF KEROSENE UNDER PDS

1834 DR. SANTANU SEN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has received any complaints from any individual, group, or organization regarding any difficulty or issue faced while obtaining kerosene under Public Distribution System (PDS) or non-PDS categories;
- (b) if so, the details thereof and the number of such complaints or grievances received, resolved, and pending as on date;
- (c) whether Government has set up any mechanism or helpline to address such complaints or grievances in a timely and effective manner and any action taken against any official or authority for causing any inconvenience or harassment; and
- (d) if so, the details thereof?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) to (d): The Ministry of Petroleum and Natural Gas has informed that Government of India makes allocation of Public Distribution System (PDS) Kerosene on quarterly basis to States/UTs. Further distribution of PDS Kerosene within the States/UTs under PDS network is the responsibility of the State/UT concerned and complaints, if any, regarding obtaining PDS SKO are dealt by respective State Governments/UT Administrations. Scale and criteria of distribution are also decided by respective State/UT.
